

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical hearing)

ITEM No.08
I.A. No.346/2024 in
C.P. (IB) No.144/BB/2023

IN THE MATTER OF:

Mantri Energia Frontiers ... Petitioner
Vs.
M/s. Buyont Technology Constellation Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 28.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : None
For the Respondent : Shri Srinandan K.
For the Parties : Shri Atul M.

ORDER

I.A. No.346/2024

1. Heard the learned Counsel for the Respondent and none appeared for the Applicant.
2. It is noticed that the Petitioner in the main C.P. has filed objections in the instant Application vide diary no.3230 dated 05.06.2024 and the Respondent has filed reply to the objection filed by the Petitioner vide diary no.3650 dated 25.06.2024, and the same are taken on record.
3. List the matter on **05.08.2024** for further consideration.

C.P (IB)No.144/2023

1. Heard the learned Counsels for the Parties.

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2. Shri Atul Madhavan, Ld. Counsel submitted that he has filed an Application bearing I.A. No.487/2024. But the same is not listed today. Therefore, Registry is directed to list the same, on the next date of hearing.
3. List the matter on **05.08.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Puja